

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 60868 of 2019

[Arising out of Order-in-Appeal No. CHD-EXCUS-001-APP-20-2019-20 dated 07.05.2019 passed by the Pr. Commissioner (Appeals), CGST, Chandigarh]

United Corporation

1552, Sector 38-B,
Chandigarh 160036

.....Appellant

VERSUS

**Commissioner of Central Excise and
Service Tax, Chandigarh-I**

Plot No. 19, C R Building, Sector 17-C,
Chandigarh 160017

.....Respondent

APPEARANCE:

Mr. Om Parkash, Advocate for the Appellant

Mr. Aniram Meena, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 61702/2025

DATE OF HEARING: 19.11.2025

DATE OF DECISION: 19.11.2025

S. S. GARG :

The learned Counsel for the appellant submits that the appellant has settled the matter under 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained Discharge

Certificate i.e. Form No. SVLDRS-4 on payment of full and final settlement of dues, which has been placed on record.

2. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn under SVLDR Scheme.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)